

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 752 of 2019

IN THE MATTER OF:

Smt. Andal Bonumalla

...Appellant

Vs

Tomato Trading LLP & Ors.

....Respondents

Present:

For Appellant: Mr. Bommineni Vivekananda, Advocate

For Respondents:

ORDER

20.01.2020 Learned Counsel for the Appellant states that on 07.01.2020, this Appeal was heard partly by another Bench and it is stated that the matter was adjourned for today for the Respondents to argue. Learned Counsel states that he has learnt there is a bereavement in the family of the Counsel for the Respondent.

In view of the above, we adjourn this appeal. Registry to look into the order dated 07.01.2020 and take directions regarding listing of this matter. Tentatively, we post the matter on 30.01.2020.

[Justice A.I.S. Cheema]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)